Working capital for Air India

2729. DR. T. SUBBARAMI REDDY: SHRI M. SHANMUGAM:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Air India is facing the problem of working capital due to which, it has not paid various dues to vendors;
- (b) whether salaries to its staff have been paid on time in the last one year with details;
- (c) the reason for delaying payment of salaries to its staff in the past few months and when it would be paid; and
- (d) the efforts made out to pay the salaries by market borrowing including raising short-term loan with details?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) to (d) Air India Limited has been facing an acute liquidity/fund crisis due to which various vendors' dues are pending payment. However, the company is trying to make necessary arrangements of funds through borrowing so that vendor and other dues are paid in a timely manner. There have also been slight delays in payment of salaries to employees of Air India Limited, mainly because of constraints of liquidity and availability of funds. The salary payment dates for regular and contractual staff during the current FY 2019-20 is given in the Statement.

Statement

Details of salary payment dates for both regular and contractual staff during the Financial Year 2019-20

Month of Salary	Payment date for regular staff	Payment date for contractual staff
1	2	3
April 2019	08.05.2019	08.05.2019
May 2019	07.06.2019	11.06.2019

1	2	3
June 2019	09.07.2019	09.07.2019
July 2019	08.08.2019	09.08.2019
August 2019	09.09.2019	11.09.2019
September 2019	05.10.2019	10.10.2019
October 2019	05.11.2019	07.11.2019
November 2019	11.12.2019	12.12.2019
December 2019	16.01.2020	16.01.2020
January 2020	18.02.2020	18.02.2020
February 2020	07.03.2020	07.03.2020

Norms/guidelines for validating the licences

2730. SHRI RAVI PRAKASH VERMA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of norms/guidelines for validating the licences of pilots in the country;
- (b) how many cases of pilots flying with diverted routes have come to the notice during the last three years, airline-wise;
 - (c) what actions have been taken by Government against such airlines; and
- (d) the number of diversions from Pantnagar airfield during last five years due to fog and low visibility with respect to, date and time, aircraft type, departure and destination, crew details, weather at the time of diversion and the action taken against the crew of aircraft of such diversions, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) The validation of licenses is only done for foreign nationals holding foreign licenses. The Pilot's licenses of foreign nationals issued by contracting states, are validated under provision contained in Rule 45 of the Aircraft Rules 1937. The norms/guidelines for validating the licence of pilots in the country,